

BENCH-I

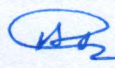

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P No.183/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07th December 2017, 10.30 A.M

Name of the Company	Frenzy Commercial Pvt Ltd & Ors.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1	A. K. Upadhyay Asst	Company	 7/12/17
2	TIAINLA Dy Director	O/o RD(ER) MLA	 7-12-17

ORDER

Ld. Counsel for the petitioners and Ms. Tiainla, Dy. Director, from the O/o Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata representing the Central Government are present.

Ld. Counsel of the petitioner has not filed the auditor's certificate. He is directed to file list of creditors along with the auditor's certificate within 7 days from today.

Transferee company is a Non-Banking Financial Company. Petitioner has not submitted NOC from The Reserve Bank of India. Petitioner is directed to serve copy of the Scheme along with the notice on the Reserve Bank of India again and file affidavit of service within 7 days from

today Petitioner is further directed to obtain NOC from the Reserve Bank of India and file supplementary affidavit enclosing the NOC.

List on 08/02/2018.

8d

(Jinan K.R.)
Member (J)

9d

(V.P.Singh)
Member (J)